



The Orissa Gazette

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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the
Governor and by Heads of Departments.

REVENUE AND DEVELOPMENT DEPARTMENTS.

The 19th November 1939.

NOTIFICATIONS.

The 17th November 1939.

No. 4890—La-102/39-R.—In exercise of the powers conferred by section 48 (1) of the Land Acquisition Act, 1894 (Act I of 1894), the Governor of Orissa is pleased to withdraw from the acquisition of the land required to be taken by Government at the expense of the Union Board, Koraput, for the trenching ground in the village of Koraput, taluk Koraput, zila Koraput, covered by notification no. 4396-R., dated the 10th October 1939, published at page 355, Part III of the *Orissa Gazette* of the 13th October 1939.

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.

No. 4929-R.—It is hereby certified under rule 7 of the rules issued by the Government of India in their Resolution no. 7552-7581-121, dated the 15th September 1913, for the grants by Provincial Governments of prospecting licences and mining leases in British India that the firm of Nathani Brothers of Raipur consisting of (1) Seth Balkisan Nathani, (2) Seth Ramkisan Nathani, and (3) Sri Damji Shivji is approved by the Government of Orissa as a fit and proper firm to which such licence or leases for all minerals can be granted within the Province of Orissa.

This certificate will expire at midnight of the 31st December 1940.

✓ *The 17th November 1939.*

No. 3980—IV-A-5/39-D.—In exercise of the powers conferred by sub-section (3) of section 1 of the Orissa Money Lenders Act, 1939 (Orissa Act III of 1939), the

Governor of Orissa is pleased to appoint the 1st day of December 1939 as the date on which sections 14, 15, 16 (except in so far as it applies sections 10, 11, 12 and 13 to pending suits, appeals and execution proceedings mentioned therein), 23, 24 and 25 of the said Act shall come into force throughout the Province of Orissa.

ERRATUM.

The 19th November 1939.

No. 4938—L.A.-52/39-R.—In the notification no. 1395-R., dated 13th May 1939, under section 4 of the Land Acquisition Act (Act I of 1894), published at page 178, Part III of the *Orissa Gazette* of the 19th May 1939, regarding acquisition of land for Retired Line in the 16th mile of Bura-Kharsua left Embankment no. 5A, in the village of Sayadpur, pargana Tisania, zila Cuttack, the following corrections should be made in the description of the southern boundary of the land to be acquired:—

<i>For</i>	<i>Read</i>
"By part of plot no. 15")"	"By part of plot no. 459."

By order of the Governor,
M. K. VELLODI,
Secretary to Government.

LAW, COMMERCE AND LABOUR DEPARTMENTS.

NOTIFICATIONS.

The 22nd November 1939.

No. 7815—IF-20/39-Com.—In exercise of the powers conferred by sub-sections (5) and (6) of section 10 of the Factories Act, 1934 (XXV of 1934), the Governor of Orissa is pleased to direct that the following amendments shall be made in notification no. 4703—IF-20/39-Com., dated the 2th July 1939, namely:—

In the Schedule to the said notification—

(a) In column 1 the words, "The Subdivisional Officer, Jajpur" shall be substituted for the words "The Subdivisional Officer, Cuttack Sadr".

(b) In column 2—

i) "Mahalakshmi Rice Mill, Baitarani Road Station" shall be added to the factories mentioned against Subdivisional Officer, Jajpur, as substituted in (a) above, and

(ii) "Kristo Rice Mill, Basta" shall be deleted from and "Vijoy Laxmi Rice Mill, Jaleswar" and "Annapurna Rice Mill, Sambalpur" shall be added to the factories mentioned against Subdivisional Officer, Balasore Sadr.

The 20th November 1939.

No. 7667-J.—It is hereby notified for general information that any person or public body desiring to submit an opinion on the Contempt of Court's (Amendment) Bill by Mr. Akhil Chandra Dutta, M.L.A. (Legislative Assembly Bill no. 21 of 1939), published at page 32 of Part VI of the *Orissa Gazette*, dated the 21st April 1939, should do so through the Provincial Government only. Any opinion thereon which is submitted direct to the Central Legislative Assembly Department or any other Department of the Government of India will not be accepted.

The 21st November 1939.

No. 7741-J.—In exercise of the powers conferred by sub-section (1) of section 76 of the Madras Village Courts Act, 1888 (Madras Act I of 1889), the Governor of Orissa is pleased to empower the Panchayat Courts noted below to take cognizance of and try all offences under the Madras Registration of Births and Deaths Act, 1899 (Madras Act III of 1899), arising within the local limits of their jurisdiction:—

NAME OF PANCHAYAT COURTS.

Chatrapur Division.

1. Purushottampur	...	} Chatrapur taluk.
2. Gondola	...	
3. Hinjili	...	
4. Saru	...	
5. Kanhaipur	...	} Kodala taluk.
6. Atagada Patna	...	

Berhampur Division.

7. Gopalpur	...	} Berhampur taluk.
8. Padmanabhapur	...	
9. Gurandi	...	
10. Garbanda	...	
11. Uppalada	...	} Parlakimedi taluk.
12. Varanasi	...	
13. Haddubhangi	...	

<i>Ghumsur Division.</i>		
14. Russelkonda ...	...	Ghumsur taluk.
15. Tounarada ...	...	
16. Kukuluba ...	...	
17. Bellugunta ...	...	
18. Buguda ...	...	
19. Ballipodoro ...	...	Aska taluk.
20. Aska ...	...	
21. Nolobonta ...	...	
22. Dhowgam ...	...	
23. Mundomorai ...	...	
24. Allipur ...	...	
25. Borodatalli ...	...	
26. Punando ...	...	
27. Sheragada ...	...	
28. Pudamari ...	...	
29. Pailipada ...	...	

30. Amrutulu ...	...	Surada taluk.
31. Bhagavanpur ...	...	
32. Korodikona ...	...	

The 21st November 1939.

No. 7757-J.—It is hereby notified for general information that any person or public body desiring to submit an opinion on the Indian Bar Councils (Amendment) Bill by Mr. Akhil Chandra Dutta, M.L.A. (Central Legislative Assembly Bill no. 18 of 1939), published at page 28 of Part VI of the *Orissa Gazette*, dated the 21st April 1939, should do so through the Provincial Government only. Any opinion thereon which is submitted direct to the Central Legislative Department or any other Department of the Government of India will not be accepted.

By order of the Governor,

C. G. NAIR,

Secretary to Government.